

MINUTES OF THE MEETING No. 35/10 dated 25.11.2009 (held on 27.11.09) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.34/10 for confirmation and confirmed and adopted the same without any change.

Case No M-174 NC No.35/10 Dated 25.11.09 (held on 27.11.09)	M/ s Gujarat Boron Derivatives (P) Ltd, Baroda F.No.(i)01/82/50/1729 /AM07/DES-IV (ii)01/83/50/277/AM08/DES-IV (iii)01/83/50/08/AM08/DES-IV (iv)01/83/50/697/AM08 RLA F.No.(i) 34/24/40/272/AM07 (ii) 34/24/40/17/AM08 (iii) 34/24/40/297/AM07 (iv) 34/24/40/58/AM08 Lic.Nos. (i) 3410018221 dated 1.3.2007 (ii) 3410018756 dated 9.5.2007 (iii) 3410018451 dated 30.3.2007 (iv) 3410019175 dated 11.7.2007
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The Committee considered the case as per agenda. The Deptt. of C&PC(Chem.Div.)forwarded the written comments stating that there is no justification for enhancement of the import quantity. The representative of the Deptt. of C&PC(Chem.Div.) was not present. The Committee decided to defer the case for two weeks for discussion in the meeting. Accordingly the case may be re-listed on 9.12.2009.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 35/83-ALC1/2009 **MEETING DATE** : 25.11.2009

1	Case No.: 25/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/82/050/00919/AM07/	RLA File :05/24/040/00398/AM07/	Lic.No/Date:0510190747 13.09.2006	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20/11/2009 issued by this office. Accordingly the case may be re-listed on 23.12.2009.			

2	Case No.: 868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 23.12.2009.			

3	Case No.: 168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda. The representative of MSME present in the meeting and stated that following information has been called from firm vide letter No.6(33)/Met/1009-10 dated Nil:- 1. Physical and Chemical Composition of Alluvial and (Percentage Wise) 2. Process flow chart for above Manufacturing Activities. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 23.12.2009			

	Case No.: 15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HO File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514	Defer

4			13.12.2007	Date:23.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/9/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 23.12.2009..				

5	Case No.:21/19/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00628/AM09/	RLA File :02/24/040/00110/AM09/	Lic.No/Date:0210115403 28.07.2008	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 23.12.2009.			

6	Case No.:25/19/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00632/AM09/	RLA File :02/24/040/00115/AM09/	Lic.No/Date:0210115464 29.07.2008	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 23.12.2009.			

7	Case No.:9/20/85-ALC3/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/85/050/00146/AM09/	RLA File :02/24/040/00144/AM09/	Lic.No/Date:0210116575 27.08.2008	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.12.2009.			

8	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and stated that the export item relates to Deptt. of Electronics and Deptt. of Mines. The Committee decided to refer the application to Deptt. of Electronics and Deptt. of Mines. Accordingly the case may be re-listed on 23.12.2009.			

9	Case No.:8/32/85-ALC3/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/85/050/00215/AM09/	RLA File :02/24/040/00219/AM09/	Lic.No/Date:0210121001 12.12.2008	Defer Date:23.12.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.12.2009.

10	Case No.: 10/3/85-ALC3/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/85/050/00025/AM10/	RLA File :02/24/040/00230/AM09/	Lic.No/Date:0210121526 24.12.2008	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/Firm. Accordingly the case may be re-listed on 23.12.2009.			

11	Case No.: 1/42/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/01126/AM09/	RLA File :05/24/040/00608/AM09/	Lic.No/Date:0510233400 29.12.2008	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 25/11/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.12.2009.			

12	Case No.: 9/34/85-ALC3/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/85/050/00239/AM09/	RLA File :02/24/040/00247/AM09/	Lic.No/Date:0210122028 09.01.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/Firm. Accordingly the case may be re-listed on 23.12.2009.			

13	Case No.: 8/49/83-ALC1/2008	Party Name:UMANG PHARMA TECH PVT.LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/01324/AM09/	RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.12.2009.			

14	Case No.: 18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 23.12.2009.			

15	Case No.: 1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.12.2009.			

16	Case No.: 6/3/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Approved
	HQ File :01/83/050/00015/AM10/	RLA File :10/24/040/00149/AM09/	Lic.No/Date:1010033306 03.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 27.10.2009 stating that the weighted average yield comes to 9.61% whereas the firm has applied at 10 % yield, the Committee decided to approve the case at 10% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	20000.000 Kg	Light Black Pepper (Light Berries)	200.000 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

17	Case No.: 5/13/83-ALC1/2009	Party Name:SPAC TAPIOCA PRODUCTS(INDIA)LTD.,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00214/AM10/	RLA File :32/24/040/00007/AM10/	Lic.No/Date:3210040260 24.04.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.12.2009.			

18	Case No.: 5/7/83-ALC1/2009	Party Name: A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00068/AM10/	RLA File :03/94/040/00021/AM10/	Lic.No/Date:0310518211 04.05.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 23.12.2009.			

Case No.: 11/13/83-ALC1/2009	Party Name:LUK PLASTCON LIMITED	Meet No/Date:35/83-ALC1/2009	Status: Case
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19			25.11.2009	Deferred
	HQ File :01/83/050/00220/AM10/	RLA File :50/24/040/00001/AM10/	Lic.No/Date:5010000030 04.05.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.12.2009.			

20	Case No.:5/27/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00497/AM10/	RLA File :03/94/040/00037/AM10/	Lic.No/Date:0310518481 05.05.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L No.14010/7/2009-Ch.II issued on 23/11/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.12.2009..			

21	Case No.:54/21/83-ALC1/2009	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00425/AM10/	RLA File :03/94/040/00090/AM10/	Lic.No/Date:0310519659 13.05.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 30.9.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.12.2009.			

22	Case No.:55/21/83-ALC1/2009	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00426/AM10/	RLA File :03/94/040/00054/AM10/	Lic.No/Date:0310519658 13.05.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/09/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 23.12.2009..			

23	Case No.:27/21/83-ALC1/2009	Party Name:S.M.S.INDUSTRIES,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00398/AM10/	RLA File :32/24/040/00010/AM10/	Lic.No/Date:3210040367 15.05.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.12.2009.			

	Case No.:3/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
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24	HQ File :01/85/050/00031/AM10/	RLA File :02/24/040/00002/AM10/	Lic.No/Date:0210126586 18.05.2009	Defer Date:23.12.2009
	Decision : This case is transferred from DES- VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 23.12.2009.			

25	Case No.:4/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/85/050/00032/AM10/	RLA File :02/24/040/00007/AM10/	Lic.No/Date:0210126589 18.05.2009	Defer Date:23.12.2009
	Decision : This case is transferred from DES- VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 23.12.2009.			

26	Case No.:5/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/85/050/00033/AM10/	RLA File :02/24/040/00008/AM10/	Lic.No/Date:0210126590 18.05.2009	Defer Date:23.12.2009
	Decision : This case is transferred from DES- VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 23.12.2009.			

27	Case No.:6/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/85/050/00034/AM10/	RLA File :02/24/040/00009/AM10/	Lic.No/Date:0210126594 18.05.2009	Defer Date:23.12.2009
	Decision : This case is transferred from DES- VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 23.12.2009.			

28	Case No.:7/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/85/050/00035/AM10/	RLA File :02/24/040/00012/AM10/	Lic.No/Date:0210126595 18.05.2009	Defer Date:23.12.2009
	Decision : This case is transferred from DES- VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 23.12.2009.			

29	Case No.: 18/9/83-ALC1/2009	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00141/AM10/	RLA File :03/95/040/00082/AM10/	Lic.No/Date:0310520189 18.05.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 23/9/2009 and defer consideration of the case for four weeks for want of comments from DIPP.. Accordingly the case may be re-listed on 23.12.2009.			

30	Case No.: 4/27/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00496/AM10/	RLA File :03/94/040/00135/AM10/	Lic.No/Date:0310521542 27.05.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 27/10/2009 & 23/11/09 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.12.2009..			

31	Case No.: 2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.12.2009.			

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Case No.:3/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Approved
HQ File :01/83/050/00166/AM10/	RLA File :10/24/040/00011/AM10/	Lic.No/Date:1010033812 28.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 20.11.2009 stating that the weighted average yield comes to 11.13% whereas the firm has applied at 10.00 % yield, the Committee decided to approve the case at 11.13% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	22260.000 Kg	Light Black Pepper (Light Berries)	200.000 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

33	Case No.:4/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Approved
	HQ File :01/83/050/00167/AM10/	RLA File :10/24/040/00013/AM10/	Lic.No/Date:1010033814 28.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 20.11.2009 stating that the weighted average yield comes to 10.64% whereas the firm has applied at 10.00 % yield, the Committee decided to approve the case at 10.64% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	21280.000 Kg	Light Black Pepper (Light Berries)	200.000 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

34	Case No.:5/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Approved
	HQ File :01/83/050/00168/AM10/	RLA File :10/24/040/00018/AM10/	Lic.No/Date:1010033831 28.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 20.11.2009 stating that the weighted average yield comes to 10% whereas the firm has applied at 10 % yield, the Committee decided to approve the case at 10% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	20000.000 Kg	Light Black Pepper (Light Berries)	200.000 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

35	Case No.:18/11/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00181/AM10/	RLA File :05/24/040/00115/AM10/	Lic.No/Date:0510242775 02.06.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 9/11/2009 and defer consideration of the case for four weeks for want of comments from DIPP. Accordingly the case may be re-listed on 23.12.2009.			

36	Case No.:21/11/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Approved
	HQ File :01/83/050/00184/AM10/	RLA File :03/94/040/00163/AM10/	Lic.No/Date:0310522192 02.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2009/Ch.II dated 23.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	VERNATAN C 100.IN p Containing 37% Condensation product of Urea, Formaldehyde & Sodium salt of Phenol Sulfonate; 43.5% Condensation product of Urea, Formaldehyde & Sodium salt of Phenol Sulfonate and Cresol Sulfonate; 6% Condensation product of Phenol and Formaldehyde and 0.3% Condensation product of Sodium Meta Bisulphite	1 Kg	1. Phenol 2. Meta Para Cresol (Cresylic Acid) 3. Sodium Meta Bisulphite	0.294 Kg 0.097 Kg 0.003 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:22/11/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Approved
	HQ File :01/83/050/00185/AM10/	RLA File :03/94/040/00133/AM10/	Lic.No/Date:0310522194 02.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2009/Ch.II dated 23.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tanicor PW .IN p (Synthetic tanning Agent for leather). Containing 62.5% of Condensation product of Urea,	1 Kg	1. Phenol 2. Sodium Meta Bisulphite	0.341 Kg 0.003 Kg

Formaldehyde & Sodium salt of Phenolsulfonate and 11% of Condensation product of Phenol and Formaldehyde and 0.3% of Sodium Meta Bisulphite

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.: 3/27/83-ALC1/2009	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00495/AM10/	RLA File :06/24/040/00006/AM10/	Lic.No/Date:0610015606 02.06.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda. The Deptt. of C&PC(Chem.Div.) forwarded the written comments. In the comments high wastage was allowed. The representative of C&PC(Chem.Div.) was not present. The Committee returned the comments with request to clarify high wastage proposed to be allowed. Accordingly the case may be re-listed on 23.12.2009.			

39	Case No.: 28/11/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00191/AM10/	RLA File :03/95/040/00542/AM09/	Lic.No/Date:0310522497 03.06.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received on 18/11/09 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.12.2009.			

40	Case No.: 6/27/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00498/AM10/	RLA File :03/95/040/00139/AM10/	Lic.No/Date:0310523129 09.06.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 17/11/2009 and defer consideration of the case for four weeks for want of comments from DIPP.. Accordingly the case may be re-listed on 23.12.2009.			

41	Case No.: 11/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00503/AM10/	RLA File :10/24/040/00023/AM10/	Lic.No/Date:1010033967 09.06.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.12.2009.			

42	Case No.: 35/21/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00406/AM10/	RLA File :31/24/040/00024/AM10/	Lic.No/Date:3110038750 09.06.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.12.2009.			

43	Case No.: 21/13/83-ALC1/2009	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00230/AM10/	RLA File :02/24/040/00047/AM10/	Lic.No/Date:0210127781 16.06.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7/10/2009 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 23.12.2009			

44	Case No.: 44/21/83-ALC1/2009	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00415/AM10/	RLA File :08/24/040/00060/AM10/	Lic.No/Date:0810080764 16.06.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/09/2009 by Deptt. of C&PC (PC.Div.). Reminder issued on 16.10.09. Accordingly the case may be re-listed on 23.12.2009..			

45	Case No.: 16/21/83-ALC1/2009	Party Name:HP INTERNATIONAL	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00387/AM10/	RLA File :03/94/040/00187/AM10/	Lic.No/Date:0310524869 18.06.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.12.2009.			

46	Case No.: 2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.12.2009.			

47	Case No.: 12/15/83-ALC1/2009	Party Name:DEEP PLAST INDUSTRIES	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00263/AM10/	RLA File :08/24/040/00245/AM09/	Lic.No/Date:0810081113 30.06.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 19/10/2009 and defer consideration of the case for four weeks for want of comments from Deptt. of C&PC(PC.Div).. Accordingly the case may be re-listed on 23.12.2009.			

48	Case No.: 14/21/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00385/AM10/	RLA File :03/94/040/00263/AM10/	Lic.No/Date:0310526961 02.07.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 28/10/2009 and defer consideration of the case for four weeks for want of comments from D/o C&PC(Chem.Div).. Accordingly the case may be re-listed on 23.12.2009.			

49	Case No.: 4/17/83-ALC1/2009	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Rejected
	HQ File :01/83/050/00286/AM10/	RLA File :05/24/040/00098/AM10/	Lic.No/Date:0510245506 09.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 25/8/09 issued by Deptt. of C&PC (Chem.Div.) followed by reminders dated 17/9/09 and final reminder dated 10.10.09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

50	Case No.: 8/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00290/AM10/	RLA File :03/95/040/01033/AM09/	Lic.No/Date:0310528613 13.07.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 1.10.09 by Deptt. of C&PC(Chem.Div). Reminder dated 16.10.09 issued by this office. Final reminder issued on 13.11.09. Accordingly the case may be re-listed on 23.12.2009.			

51	Case No.: 19/17/83-ALC1/2009	Party Name:INDIAN EMPORIUM	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00301/AM10/	RLA File :10/24/040/00035/AM10/	Lic.No/Date:1010034483 14.07.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.12.2009.

52	Case No.:36/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00318/AM10/	RLA File :03/95/040/00126/AM09/	Lic.No/Date:0310529516 17.07.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 14/9/2009 by Deptt. of C&PC (Chem.Div.). Reminder issued on 16.10.09. Accordingly the case may be re-listed on 23.12.2009..			

53	Case No.:13/27/83-ALC1/2009	Party Name:VACMET PACKAGING (INDIA)P.LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00505/AM10/	RLA File :06/24/040/00012/AM10/	Lic.No/Date:0610015941 21.07.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 4/11/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.12.2009.			

54	Case No.:43/17/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00328/AM10/	RLA File :03/94/040/00282/AM10/	Lic.No/Date:0310529941 21.07.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/10/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.12.2009..			

55	Case No.:16/27/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00508/AM10/	RLA File :03/95/040/00253/AM10/	Lic.No/Date:0310529951 22.07.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 18/11/2009 and defer consideration of the case for four weeks for want of comments from DIPP. Accordingly the case may be re-listed on 23.12.2009.			

56	Case No.:5/19/83-ALC1/2009	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00346/AM10/	RLA File :05/24/040/00235/AM10/	Lic.No/Date:0510246581 24.07.2009	Defer Date:23.12.2009

Decision :The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 19/11/2009 and defer consideration of the case for four weeks for want of comments from DIPP. Accordingly the case may be re-listed on 23.12.2009.

57	Case No.: 12/27/83-ALC1/2009	Party Name:SHREE SALES CORPORATION	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00504/AM10/	RLA File :13/24/040/00008/AM10/	Lic.No/Date:1310029497 27.07.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.12.2009.			

58	Case No.: 10/19/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00351/AM10/	RLA File :05/24/040/00210/AM10/	Lic.No/Date:0510246771 28.07.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Endorsement copy of reply received on 29.10.2009. (Chem.Div.). Accordingly the case may be re-listed on 23.12.2009.			

59	Case No.: 12/19/83-ALC1/2009	Party Name:DIVINE IMPEX,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00353/AM10/	RLA File :03/94/040/00348/AM10/	Lic.No/Date:0310530995 28.07.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 23/11/2009 and defer consideration of the case for four weeks for want of comments from DIPP.. Accordingly the case may be re-listed on 23.12.2009.			

60	Case No.: 13/19/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00354/AM10/	RLA File :03/94/040/00335/AM10/	Lic.No/Date:0310531025 28.07.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.12.2009.			

	Case No.: 14/19/83-ALC1/2009	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HO File :01/83/050/00355/AM10/	RLA File :02/24/040/00052/AM10/	Lic.No/Date:0210129692	Defer

61		29.07.2009	Date:23.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 23.12.09.			

62	Case No.:15/19/83-ALC1/2009	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00356/AM10/	RLA File :05/24/040/00186/AM10/	Lic.No/Date:0510246893 29.07.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Reminder issued on 4.12.09. Accordingly the case may be re-listed on 23.12.2009.			

63	Case No.:15/27/83-ALC1/2009	Party Name:SHRENO LIMITED, (GLASS DIVISION)	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00507/AM10/	RLA File :34/24/040/00062/AM10/	Lic.No/Date:3410024814 31.07.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from DIPP Endorsement copy of reply to D/L dated 28.10.09 received on 17.11.2009. Accordingly the case may be re-listed on 23.12.2009.			

64	Case No.:9/27/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Approved
	HQ File :01/83/050/00501/AM10/	RLA File :03/94/040/00359/AM10/	Lic.No/Date:0310532610 06.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.14010/20/2009-Ch-II dated 28.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	HALLMARK V-97	1 Kg	1. Allyl Chloride (3-Chloropropene)	50 gms
	Containing 5% Allyl Chloride		2. Sodium Sulphite	75 gms
	7.5 Sodium Sulphite		3. Butynedio (2-Butyne-1,4-Diol)	40 gms
	4% Butynediol		4. Propargyl Alcohol (Prop-2-YN-1-OL)	75 gms
	7.5% Propargyl Alcohol		5. Sodium Saccharine	100 gms
	10% Sodium Saccharine		6. Pyridine	130 gms
	13% Pyridine		7. Epichlorohydrine	146 gms
	14.6% Epichlorohydrin and 5% Ethylene Oxide		8. Ethylene Oxide	50 gms

	HALLMARK I-10 Containing 4% Pyridine 5% Epichlorohydrin 20% Sodium Sacharine & 2.5% Propargyl Alcohol	1 Kg	1. PYRIDINE 2. Epichlorohydrin 3. Sodium accharine 4. Propargyl Alcohol (Prop-2-YN-1-OL)	40 gms 50 gms 200 gms 25 gms
	NEOBRITE 880 Containing 41% Pyridine 52.3% Epichlorohydrin	1 Kg	1. Pyridine 2. Epichlorohydrin	410 gms 523 gms
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

65	Case No.:3/21/83-ALC1/2009	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00374/AM10/	RLA File :02/24/040/00080/AM10/	Lic.No/Date:0210130118 07.08.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29/10/2009 issued by this office. Accordingly the case may be re-listed on 23.12.2009.			

66	Case No.:3/23/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00444/AM10/	RLA File :03/94/040/01134/AM09/	Lic.No/Date:0310534061 18.08.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.12.2009.			

67	Case No.:14/27/83-ALC1/2009	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00506/AM10/	RLA File :03/95/040/00290/AM10/	Lic.No/Date:0310533966 18.08.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 28/10/2009 and defer consideration of the case for four weeks for want of comments from DIPP.. Accordingly the case may be re-listed on 23.12.2009.			

68	Case No.:4/23/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00445/AM10/	RLA File :09/24/040/00140/AM10/	Lic.No/Date:0910039026 19.08.2009	Defer Date:23.12.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.12.2009.

69	Case No.:5/23/83-ALC1/2009		Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.		Meet No/Date:35/83-ALC1/2009 25.11.2009		Status:Case Approved	
	HQ File :01/83/050/00446/AM10/		RLA File :31/24/040/00086/AM10/		Lic.No/Date:3110039627 19.08.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.Nil dated 20.11.2009 as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Diethyl Zinc (DEZ 20% in Toluene)		1 Kg	Diethyl Zinc (DEZ 20% in Toluene)		1.005 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.								

70	Case No.:7/23/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00448/AM10/	RLA File :31/24/040/00078/AM10/	Lic.No/Date:3110039630 19.08.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 6/11/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.12.2009..			

71	Case No.:9/23/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00450/AM10/	RLA File :03/94/040/00333/AM10/	Lic.No/Date:0310534808 21.08.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.12.2009.			

72	Case No.:11/23/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00452/AM10/	RLA File :05/23/040/00013/AM10/	Lic.No/Date:0510248173 24.08.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.12.2009.			

73	Case No.: 12/23/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00453/AM10/	RLA File :03/95/040/00322/AM10/	Lic.No/Date:0310535191 25.08.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 14/9/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 23.10.09 issued by this office. Accordingly the case may be re-listed on 23.12.2009..			

74	Case No.: 15/23/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00456/AM10/	RLA File :10/24/040/00055/AM10/	Lic.No/Date:1010035113 26.08.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.12.2009.			

75	Case No.: 3/26/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00477/AM10/	RLA File :03/95/040/00352/AM10/	Lic.No/Date:0310537211 11.09.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 11/11/2009 and defer consideration of the case for four weeks for want of comments from DIPP.. Accordingly the case may be re-listed on 23.12.2009.			

76	Case No.: 5/26/83-ALC1/2009	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00479/AM10/	RLA File :03/94/040/00436/AM10/	Lic.No/Date:0310537288 11.09.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28/10/2009 issued by this office. Accordingly the case may be re-listed on 23.12.2009.			

77	Case No.: 7/26/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00481/AM10/	RLA File :08/24/040/00140/AM10/	Lic.No/Date:0810082854 14.09.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply has been received on 18.11.09 and defer consideration of the case for four weeks for want of comments from DIPP.. Accordingly the case may be re-listed on 23.12.2009.			

78	Case No.:21/27/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Approved
	HQ File :01/83/050/00513/AM10/	RLA File :04/24/040/00130/AM10/	Lic.No/Date:0410107844 15.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 11.11.2009 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

79	Case No.:22/27/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Approved
	HQ File :01/83/050/00514/AM10/	RLA File :04/24/040/00137/AM10/	Lic.No/Date:0410107851 15.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 11.11.2009 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

80	Case No.:23/27/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Approved
	HQ File :01/83/050/00515/AM10/	RLA File :04/24/040/00128/AM10/	Lic.No/Date:0410107866 15.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 11.11.2009 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

81	Case No.:24/27/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00516/AM10/	RLA File :04/24/040/00102/AM10/	Lic.No/Date:0410107872 15.09.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.12.09			

82	Case No.:27/27/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00519/AM10/	RLA File :05/23/040/00047/AM10/	Lic.No/Date:0510249484 17.09.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 23.12.2009.			

	Case No.:25/27/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred

83	HQ File :01/83/050/00517/AM10/	RLA File :02/24/040/00126/AM10/	Lic.No/Date:0210131727 18.09.2009	Defer Date:23.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.12.09.				

84	Case No.:26/27/83-ALC1/2009	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Approved
	HQ File :01/83/050/00518/AM10/	RLA File :03/94/040/00506/AM10/	Lic.No/Date:0310538552 18.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/37/2008-Ch.II dated 23.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Blue Toner DD 62 (SN) (C.I. no. Pigment Blue 62)	1 Kg	1. Victoria Blue BO (C.I no Basic Blue 7)	0.483 Kg
			2. Sodium Ferrocyanide	0.470 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

85	Case No.:30/27/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00522/AM10/	RLA File :07/21/040/00545/AM10/	Lic.No/Date:0710067106 18.09.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.12.09			

86	Case No.:32/27/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00524/AM10/	RLA File :08/24/040/00153/AM10/	Lic.No/Date:0810083036 22.09.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 29/9/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 28.10.09 issued by this office. Accordingly the case may be re-listed on 23.12.2009..			

87	Case No.:31/27/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00523/AM10/	RLA File :04/24/040/00106/AM10/	Lic.No/Date:0410107977 23.09.2009	Defer Date:23.12.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 23.12.2009.

88	Case No.: 33/27/83-ALC1/2009	Party Name:NU-CORK PRODUCTS(P) LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00525/AM10/	RLA File :05/24/040/00314/AM10/	Lic.No/Date:0510249782 23.09.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 23.12.2009.			

89	Case No.: 34/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00526/AM10/	RLA File :10/24/040/00062/AM10/	Lic.No/Date:1010035372 24.09.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.12.2009.			

90	Case No.: 35/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00527/AM10/	RLA File :10/24/040/00064/AM10/	Lic.No/Date:1010035373 24.09.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.12.2009.			

91	Case No.: 1/24/85-ALC3/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/85/050/00127/AM10/	RLA File :02/24/040/00114/AM10/	Lic.No/Date:0210132067 30.09.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.12.09			

92	Case No.: 2/35/83-ALC1/2009	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status: Case Deferred
	HQ File :01/83/050/00656/AM10/	RLA File :03/95/040/00339/AM10/	Lic.No/Date:0310545265 12.11.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/10/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on			

23.12.2009..

93	Case No.:1/35/83-ALC1/2009	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00655/AM10/	RLA File :02/24/040/00157/AM10/	Lic.No/Date:0210133727 13.11.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.12.09			

94	Case No.:3/35/83-ALC1/2009	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Approved
	HQ File :01/83/050/00657/AM10/	RLA File :03/95/040/00496/AM10/	Lic.No/Date:0310545445 13.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/49/2009/Ch.III dated 12.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Optical Whitening Agent (Optical White RS/Ultra White SFRI) (containing; 1,4 Bis (O-Cyanostyryl) Benzene 14.7%)	1 Kg	1. 1,4 Bis (O-Cyanostyryl) Benzene 2. Vinyl Pyrollidon Co-Polymer Solid content 30% in Aqueous solution	0.148 Kg 0.088 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.:4/35/83-ALC1/2009	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
	HQ File :01/83/050/00658/AM10/	RLA File :03/95/040/00502/AM10/	Lic.No/Date:0310545531 13.11.2009	Defer Date:23.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.12.09			

	Case No.:6/35/83-ALC1/2009	Party Name:DEVANSHI DYESTUFF	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Approved
	HQ File :01/83/050/00660/AM10/	RLA File :03/94/040/00664/AM10/	Lic.No/Date:0310545797 16.11.2009	Defer Date:

96

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/102/2005/Ch.III dated 24.8.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Violet Toner DD7 (Pigment Violet 27)	1 Kg	1. N,N Dimethyl Aniline 2. Mono Methyl Aniline 3. Sodium Ferrocyanide	0.368 Kg 0.106 Kg 0.535 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

97

Case No.:5/35/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Deferred
HQ File :01/83/050/00659/AM10/	RLA File :05/23/040/00094/AM10/	Lic.No/Date:0510252733 17.11.2009	Defer Date:23.12.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.12.09

98

Case No.:7/35/83-ALC1/2009	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:35/83-ALC1/2009 25.11.2009	Status:Case Approved
HQ File :01/83/050/00661/AM10/	RLA File :03/94/040/00666/AM10/	Lic.No/Date:0310545955 17.11.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/48/2006/Ch.II dated 2.6.2008 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Solvent Blue GL Liquid	1 Kg	1. Quinizarine (real) 2. Mono N-Octyl Amine 3. Mono-N-Hexyl Amine 4. Mono-2-Ethyl Hexyl Amine 5. Aromatic solvent	0.443 Kg 0.167 Kg 0.034 Kg 0.328 Kg 0.400 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:04.12.2009
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer